

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 5

CA (CAA) No. 12/Chd/Pb/2024
(1st Motion)

IN THE MATTER OF

Shankar Embroidery Private Limited ...

Transferor Company

With

Shankar Printing Mills Pvt. Ltd. ...

Transferee Company

Under Section: 230 to 232, CA 2013

Order delivered on 03.05.2024

CORAM:

SHRI. SUBRATA KUMAR DASH,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. G. S. Sarin, PCS

ORDER

The joint additional affidavit for reconciliation of consent of shareholders, unsecured creditors and secured creditors of the applicant companies along with Annexure A-2 to 4 are filed vide diary no.01118/1 dated 18.04.2024, are taken on record. This is a first motion amalgamation proposal. The joint applicants have common shareholding, common directors, and group companies to achieve economy in operations.

Aforesaid have also filed provisional balance sheet apart from audited annual account. Order in this matter is reserved.

Sd/-

(SUBRATA KUMAR DASH)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

May, 03, 2024
Atiqur